

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI
c.A 331/2000
R.A. NO. 218/2001

New Delhi, this 23rd day of May 2001. (29)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

N.N. Chakarborty,
H-19-D Saket,
New Delhi 100001

.....Applicant.

(By Advocate: Shri K.B.S. Rajan,)

Versus

1. Union of India through Secretary,
Ministry of Communication,
20 Ashoka road, New Delhi
2. Secretary UPSC
Dholpur House,
Shahjahan Road, New Delhi

.....Respondents.

(By Advocate Shri R. V. Sinha)

O R D E R (BY CIRCULATION)

In this R.A. applicant seeks the recall
and review of Tribunal's order dated 13.2.2000.

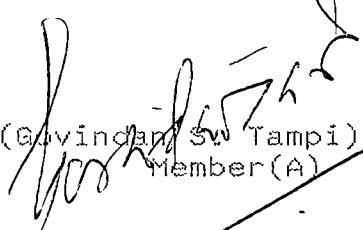
2. We have carefully considered the
Review Application.

3. The Tribunal had dismissed the OA
filed by the applicant against the disciplinary
proceedings initiated, finalised and decided upon
against him, after considering all the points
raised in the application. The present review is
raised on the grounds that certain submissions
made by the applicant have not been considered by
the Tribunal in their findings.

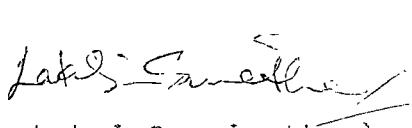
4. The perusal of the Tribunal's order would very clearly indicate that all the main points raised on behalf of the applicant had been enumerated, examined and findings thereon have been recorded. The application was dismissed on the finding that the nature and extent of the responsibility expected of an officer of the rank of Superintending Engineer was of an order much higher than what a junior functionary was expected to perform, which he had failed to do. The applicant has not brought out any specific mistake or error as the facts, which would have in any way made any dent in our findings. The fact that there was some delay in the finalisation of the proceedings, which has been reiterated in the review application also would not have made any change in the order as we had found that the proceedings had been initiated, conducted in the proper manner and the punishment awarded was just and fair.

(60)

5. Evidently therefore the applicant has not made any justifiable ground for the recall and review of the order dated 13.2.2001. The review application is therefore rejected in circulation.


(Govindaraj SW Tampi)
Member(A)

Patwal/


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)